

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3800
ANSWERED ON:19.04.2005
PHYSICAL POSSESSION OF ACQUIRED LAND
Jha Shri Raghunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

to the answer given to Unstarred Question No. 25 dated July 23, 1997 and state;

(a) the details of the land acquired by Land Acquisition Collector LAC (South), New Delhi, possession of which has been handed over to the concerned departments/agencies as per the revenue records maintained by the concerned Halqa Patwaries;

(b) whether physical possession of the acquired land has never been given to the concerned departments/agencies except entries made in the revenue records to the effect; and

(c) if so, the reasons therefor and the steps taken by the LAC (South) to hand over the physical possession of the acquired land to the concerned departments/agencies after removing illegal occupants/encroachments/unauthorized constructions from the acquired land?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(c): The information is being collected and will be laid on the Table of the Sabha.